

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

59.

CP/91(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **31.10.2023**

NAME OF THE PARTIES:

Neeraj Rai

Vs

Navitech Engineers Private Limited

SECTION: 59 OF THE COMPANIES ACT, 2013

ORDER

1. Mr. R.J. Rajguroo, Ld. Counsel for the Petitioner present. None for the Respondent.
2. Counsel for the Respondent is directed to file reply within a period two weeks. Counsel for the Respondent is directed to file reply with a copy served upon the Counsel for the Petitioner, failing which the right to file reply will be forfeited.
3. List this matter for hearing on **14.12.2023**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)